

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 6
CP(IB) No. 139/Chd/Pb/2021
Under Section 9, IBC 2016**

In the matter of:-

Satyanarayan Sekhsaria Pvt. Ltd. ...Petitioner

Versus

Vardhman Polytex Ltd. ...Respondent

Present through Video Conferencing:

Ms. Apoorva Panday, proxy counsel for Mr. Anand Verma, Advocate for the petitioner.

Mr. Anand Chhibbar, Senior Advocate with Mr. Aditya Madani, for the respondent.

It is stated by the learned senior counsel for the corporate-debtor that demand draft bearing No. 618317 dated 22.09.2022 in the sum of Rs.20,31,630/- is ready and will be handed over to the petitioner.

However, it is stated by learned proxy counsel for the petitioner that she will seek instructions from the petitioner regarding acceptance of the said amount within one week and if the amount is not acceptable then the respondent-corporate debtor is directed to file reply at least one week before the next date of hearing with copy advance to the counsel opposite and rejoinder thereto, if any, be filed at least two weeks before the next date of hearing.

Matter be listed on 08.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 27, 2022
SD

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